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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

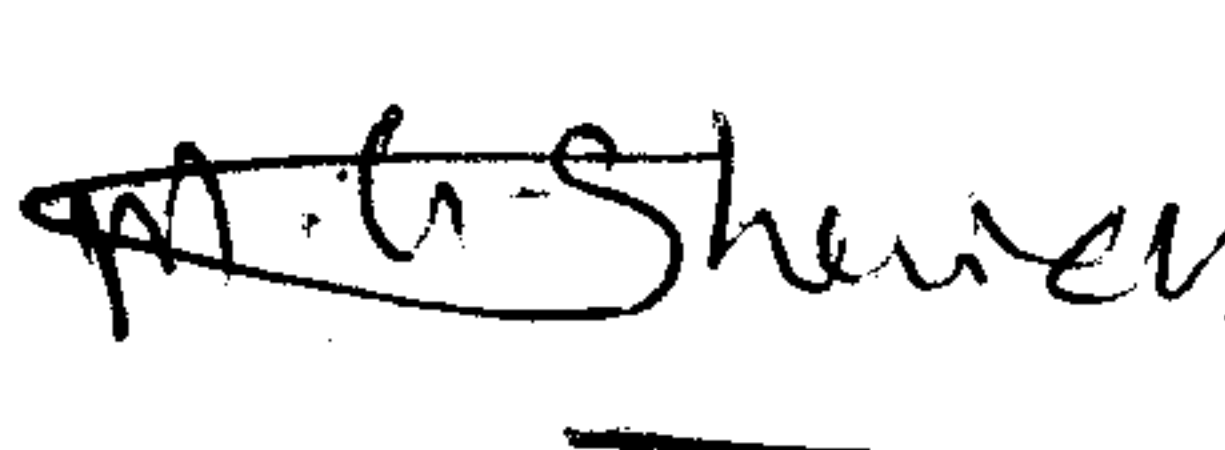
Co. Appeal No. 321/252/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2018**

Name of the Company: Aruna Bhadoria
(Index Impex Pvt. Ltd.)
V/s.
Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mohammed Arkam G. Shaikh	Adv.	Appellant	
2.				

ORDER

Advocate Mr. Md. Arkam Shaikh is present for the Appellant.

Representation of the ROC is received.

On perusal of the record, it is found that the Income Tax Return has been filed since incorporation of the company.

Heard the arguments of learned Counsel for the Petitioner.

The order is reserved.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**


**HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)**

Dated this the 2nd of August, 2018.